

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:4108

ANSWERED ON:19.12.2011

IMPACT OF SEZS

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Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Special Economic Zones (SEZs) have been able to promote exports and generate adequate employment opportunities in the country;

(b) if so, the details of the total exports from each of the SEZs alongwith the total employment generated by them especially for the families displaced due to the acquisition of their land during each of the last three years, value-wise and quantum-wise and State-wise; and

(c) the details of the total exemptions in the form of taxes, duties or levies granted to these SEZs vis-À-vis the total revenue generated from them during the aforesaid period?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a): Yes Madam, exports from the SEZs have increased from Rs. 2,20,711 crore approximately in 2009-10 to Rs. 3,15,868 crore approximately in 2010-11, registering a growth of 43.11%. The total physical exports from SEZs as on 30th September, 2011 i.e. in the first half of the current financial year, has been to the tune of Rs. 1,76,480 crore approximately registering a growth of 26.20% over the exports of corresponding period of the previous financial year. As on 30th September, 2011, SEZs have provided direct employment to 7,32,839 persons.

(b): Land is a state subject and is procured as per policies and procedures adopted by the State Governments. Insofar as relief and rehabilitation package for any affected person is concerned, this is implemented by State Government agencies. Statements containing state-wise exports and direct employment generated by SEZs are annexed.

(c): The fiscal concessions and duty benefits allowed to SEZs are in built into the SEZ Act, 2005. These exemptions are in the nature of incentives for export and are consistent with the principles that guide export promotion initiatives of the Government in general. Revenue is also earned by the Government from the Domestic Tariff Area (DTA) clearance of the product of such units as per the provisions of SEZ Act, 2005.